

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4514

ANSWERED ON:19.12.2014

IT EXEMPTION TO WORKERS IN HAZARDOUS CONDITIONS

Naik Prof. Seetaram Ajmeera;Suman Shri Balka

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has any proposal to allow income tax exemption to the workers in hazardous conditions like underground mines; and

(b) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI JAYANT SINHA)

(a) There is no such proposal at present.

(b) Under the existing provisions of section 10(14)

(ii) of the Income-tax Act, 1961 read with Rule 2BB of the Income-tax Rules, 1962, any underground allowance granted to an employee who is working in uncongenial, unnatural climate in underground mines is exempt to the extent of Rs. 800/- per month.

Further, as per Rule 3 of Income-tax Rules, 1962, for the purposes of computing the income under the head 'Salaries', subject to the conditions provided therein, the perquisite value of any accommodation provided to an employee working at a mining site is treated as nil .